

ITEM NO.1 Court 14 (Video Conferencing)

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 19204/2018

(Arising out of impugned final judgment and order dated 22-03-2018
in MB No. 27962/2016 passed by the High Court Of Judicature At
Allahabad, Lucknow Bench)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

M/S VACMET INDIA LIMITED INCORPORATED
UNDER COMPANIES ACT, 1956 & ANR.

Respondent(s)

WITH

SLP(C) No. 19796/2018 (XI)
(I.As. FOR APPLICATION FOR TAGGING/DETAGGING ON IA 56665/2021, FOR
APPROPRIATE ORDERS/DIRECTIONS ON IA 56672/2021, and FOR EXEMPTION
FROM FILING O.T. ON IA 56674/2021
IA No. 56665/2021 - APPLICATION FOR TAGGING/DETAGGING
IA No. 56672/2021 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 56674/2021 - EXEMPTION FROM FILING O.T.)
SLP(C) No. 19602/2018 (XI)
IA No. 44749/2020 - APPROPRIATE ORDERS/DIRECTIONS)

Date : 15-06-2021 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HEMANT GUPTA
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN
(VACATION BENCH)

For Petitioner(s) Mr. Tushar Mehta, Solicitor General
Mr. Ardhendumauli Kumar Prasad, AOR
Mr. Ashish Madaan, Adv.

For Respondent(s) Dr. Abhishek Manu Singhvi, Sr. Adv.
Ms. Vanita Bhargava, Adv.
Mr. Ajay Bhargava, Adv.
Ms. Shweta Kabra, Adv.

Mr. K. V. Vishwanathan, Sr. Adv.
Mr. Shekhar Prit Jha, AOR

Mr. Krishnan Venugopal, Sr. Adv.
Mr. S. S. Shroff, AOR
(Appearance slip not given)

**UPON hearing the counsel the Court made the following
O R D E R**

List in the week commencing from 05.07.2021.

**(JAYANT KUMAR ARORA)
COURT MASTER**

**(NISHA TRIPATHI)
BRANCH OFFICER**